



2026:AHC-LKO:21025

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1742 of 2026

Aajad

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Lko. And 4 Others

.....Opposite Party(s)

Counsel for Applicant(s)	:	Adarsh Shukla
Counsel for Opposite Party(s)	:	G.A., Prince Singh

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant is taken on record.

2. On 26.02.2026, the following order was passed:

" 1. It is informed by the Counsel for the parties that the matter has been compromised inter se between the parties, and the same is get to be verified.

2. Both the parties are directed to appear before the trial court for verification of the compromise on 13.03.2026.

3. Trial Court shall verify the same and send the report to this Court by the next date fixed.

4. List this case on 23.03.2026.

5. Till the next date of listing, no coercive steps shall be taken against the applicant in pursuance to the S.T. No.133 of 2018 arising out of FIR No.0184 of 2018 Police Station Palia, District Kheri.

6. Office is directed to return the original compromise deed, if any, to the counsel for the applicant on his moving an appropriate application by retaining a photocopy thereof on record. "

3. In compliance of the aforesaid order, the trial court has sent a verification report through email, which is taken on record.

4. Heard learned counsel for the applicant, learned A.G.A. for the State, Shri Prince Singh, learned counsel for the opposite party no.2 and perused the record.

5. By means of the instant application, the applicant has prayed to quash the entire proceeding including the Charge-sheet No.01, dated 27.07.2018 arising out of Case

Crime No. 0184 / 2018, under Section 363, 376, 366 I.P.C and Section 3/4 POCSO Act, in S.T No. 133 / 2018, Police Station - Palia, District - Kheri, as well as NBW order dated 23.03.2021 passed by Additional Session / Special Judge POCSO Act, Court no. 12, District - Lakhimpur Kheri, U.P. in the aforesaid case, in the light of compromise dated 05.02.2026.

6. Submission of learned counsel for the applicant is that the alleged victim was more than 18 years of age as per the ossification report. He further submits that due to certain misconceptions, the age of the victim was mentioned as less than 18 years.

7. He next submits that subsequently the victim as well as the applicant have solemnized marriage and are living as husband and wife, and they are also having a child aged about 5 years, and the birth certificate has also been appended.

8. The learned counsel for the applicant submits that the parties sat together and have amicably settled their dispute which has been reduced in writing on 05.02.2026. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 26.02.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.0184 / 2018 may be quashed.

9. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

10. Learned counsel for the State has no objection to the contention aforesaid.

11. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 05.02.2026 and said compromise has been verified on 13.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 0184 / 2018.

12. In view of the above, as the applicants and opposite parties have entered into compromise on 10.05.2022 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.**

13. Accordingly, criminal proceedings with regard to entire proceeding including the Charge-sheet No.01, dated 27.07.2018 arising out of Case Crime No. 0184 / 2018, under Section 363, 376, 366 I.P.C and Section 3/4 POCSO Act, in S.T No. 133 / 2018, Police Station - Palia, District - Kheri, as well as NBW order dated 23.03.2021 passed by Additional Session / Special Judge POCSO Act, Court no. 12, District - Lakhimpur Kheri, U.P. in the aforesaid case are hereby quashed.

14. The compromise shall be part of this order.

15. The application is allowed accordingly.

16. Consigned to record.

March 23, 2026
V. Sinha

(Shree Prakash Singh,J.)